

ITEM NO.1

Virtual Court 7

SECTION XV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12376/2019

(Arising out of impugned final judgment and order dated 14-11-2018 in DBSAW No. 1621/2018 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

THE STATE OF RAJASTHAN & ANR.

Petitioner(s)

VERSUS

MAHESH

Respondent(s)

(ONLY OFFICE REPORT FOR DIRECTIONS IN SLP (C) DIARY NO. 5506/2020 TO BE LISTED. )

WITH

Diary No(s). 5506/2020 (XV)

Date : 21-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Milind Kumar, AOR

For Respondent(s) Ms. Charu Mathur, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Perused the office report.

The amount of Rs.20,000/- deposited should be transmitted to the Supreme Court Advocates-on-Record Welfare Fund.

It is ordered accordingly.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR